

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.203

IB- 718 /(ND)/2021

IN THE MATTER OF:

Pawan Kumar Gupta

Vs.

ATS Housing (P) Ltd

....FINANCIAL CREDITOR

...RESPONDENT

SECTION :

U/s. 7 of IBC, 2016

Order delivered on 07.4.2022

CORAM:

SHRI BACHU VENKAT BALARAM DAS,

HON. MEMBER (JUDICIAL)

SHRI VIRENDRA KUMAR GUPTA,

HON. MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :

For the Respondent/CD :

For the Intervener :

ORDER

Heard Mr. Piyush Singh, Ld. Counsel appearing on behalf of the Financial Creditor. After completion of the arguments by Ld. Counsel for the Financial Creditor, the Counsel for the Corporate Debtor requested for adjournment. However, the same is refused.

Order in this matter is **reserved**.

The parties may file the written submissions within two days.


(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)

Surjit